

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 307
IA-644/2024
In
IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank

Vs

Mamta Gupta

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 27.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vijay Kumar Adv

For the RP : Mr. Roshan Lal Jain (RP) and Advocate Shagun Bharti

ORDER

IA-644/2024:-

The Personal Guarantor seeks time to file objections to the report filed by the Resolution Professional. Two days time granted.

List the matter on **07.03.2024** for arguments.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Shammy
27.02.2024